

Maharashtra has recommended 7 cases for investigation by the Central Bureau of Investigation (CBI) since 2001, out of which 5 cases have been entrusted to CBI for investigation. Out of these 5 cases, investigation has been completed by CBI in 3 cases as follows:—

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| (1) | CRM/2205/4/POL-11 | dated 11.01.2005 |
| (2) | PCR-1103/CR/332/SPL-6 | dated 20.11.2006 |
| (3) | EAR-0306/C-112-POL-09 | dated 11.01.2007 |
| (c) | None. | |
| (d) | Does not arise. | |

Functioning of public grievances hearing mechanism

2184. SHRI SHANTARAM LAXMAN NAIK: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has made any assessment of the functioning of public grievances hearing mechanism in various departments of Government;
- (b) whether it is a fact that in most of the departments the mechanism is not effective and it exists only for name's sake;
- (c) whether Government has issued any guidelines, in this regard; and
- (d) whether any legislation for regulating public grievances mechanism is under consideration of Government?

THE MINISTER OF STATE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) The Government has not made any assessment of the functioning of public grievance hearing mechanism in various departments of Government. Each Ministry/Department has a Director of Public Grievance, who ensures that grievances of citizens are redressed. Steps are being taken to strengthen the internal redress machinery of individual Ministry/Department. Guidelines have been issued from time to time to Ministries/Departments including guidelines to redress grievances of citizen within a period of two months and also to give a reasoned reply within the said period if a grievance cannot be redressed.

- (d) No, Sir.

Frequent transfer of Civil Servants

2185. SHRI MAHENDRA MOHAN: Will the PRIME MINISTER be pleased to state:

- (a) whether Government is aware that most of the IAS, IPS and All India officers working in the States are frequently transferred without substantial reasons and mostly due to political reasons;
- (b) if so, whether Government would make model transfer policy giving officers fixed tenure and ask the States to abide by the norms of fixed tenure;
- (c) if not, the reasons therefor;